

IN THE COURT OF THE ADDL. CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

CC NO: 1316/02
21/12/02

Securities and Exchange Board of India, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
Office at Mittal Court, B - Wing, 224
Nariman Point, Mumbai - 400 021
represented by its Legal Officer, Shri
Sharad Bansode.

...Complainant

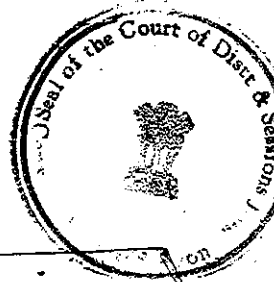
Vs.

1. Lalima Agro & Farm Developers Ltd. a
company incorporated under the provisions
of Companies Act, 1956 and having its
Office at Lalima Tower, Abu Bazar, P.S. Tiwaripur (by r/s report)
Gorakhpur - 273001. UP.

2. Sh. Vijay Kumar Srivastava, S/o
Ramchandra Lal Srivastava; Occupation
Director of the Accused No.1; resident of
387, Chote Kazipur, Gorakhpur.

Direct Address
Vijay Kumar Srivastava
S/o Sh. Ramchandra Lal
Srivastava, Litter Star
Public School Village
Sohani P.O. Kaptankhary
Sohani Kashi Nagar. U.P.
13

10/12/02
Date Conting Agency (sessions)



2

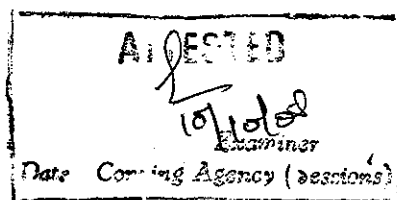
3. Sh. Ejaj Ahmed Khan S/o Mazhar Hussain
Khan; Occupation Director of the Accused
No.1; resident of Diwan Bazar, Gorakhpur.

4. Sh. Suryadev Vidhyarthi, S/o Suryadev
Vidhyarthi, Occupation Director of the
Accused No.1; resident of Raiganj, P.S. Tiwariapur (by b/s report)
Gorakhpur.

...Accused

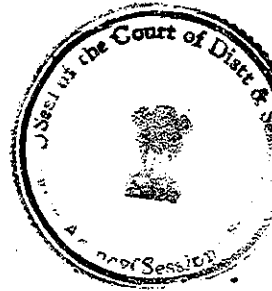
COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD
OF INDIA ACT, 1992

It may please Your Honour:



CC No.89/2005

26.09.2008



Present: Shri Rahul Dabas proxy for Shri Sanjay Maan,
advocate for SEBI along with Shri Pradeep Kumar,
legal officer of SEBI.

Accused nos. 2 to 4 are present on bail for self and
accused no.1 with Shri M.M. Khan, advocate.

Ld. counsel for SEBI has filed reply in response to the
application which had been moved by the accused with SEBI
and copy of which had been filed on record, for compounding of
offences. Ld. counsel for accused has also filed an application
for handing over three drafts in pursuance of the compromise.
Statements of the said Shri Pradeep Kumar, Shri Rahul Dabas
and Shri M.M. Khan, advocates have been recorded. The three
drafts have been handed over in the Court to Shri Pradeep
Officer, legal officer of SEBI. In view of this, all accused stand
acquitted. Their bail bonds stand cancelled and their sureties
stand discharged. File be consigned to record room. Dasti as
prayed for.

(PADAM KANT SAXENA)
ADDITIONAL SESSIONS JUDGE:
DELHI/26.09.2008

Office of the District & Sessions Judge
Delhi
Controlled by the Court
Date 10/10/08
Authorized under section 173 of the
Cr.P.C. (Section 173 of the Cr.P.C.)

Three drafts as
mentioned in my
statement dt. 26/9/08
received by me
undersigned
26/9/08